

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 259/99 in OA No. 1765/95

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New Delhi, this 17th day of December, 1999

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member(A)

P.R. Seniaray  
5/189, Sunder Vihar  
Delhi-110 041

... Applicant

(By Shri M.R. Bhardwaj, Advocate)

versus

Union of India, through

1. Secretary  
DoPT, New Delhi
2. Secretary  
Dept. of Agriculture  
Krishi Bhavan, New Delhi
3. Director General  
ICAR, Krishi Bhavan, New Delhi ... Respondents

ORDER(in circulation)

Hon'ble Shri S.P. Biswas

1. This review application has been filed on behalf of the applicant seeking review of the judgement and order dated 15.10.99 by which OA 1765/94 was dismissed being devoid of merit and on limitation.

2. From the averments made in the RA, we find that the applicant has only tried to build up a case on the very same facts and grounds that have been raised in the OA which were thoroughly considered by us and after going through the detailed reply filed on behalf of the respondents, the OA was dismissed for the reasons mentioned in para 3 of our order dated 15.10.99. The cases cited by the review applicant in support of his claim do not render him any help as the OA was dismissed following the judicial pronouncement of the Hon'ble Supreme Court mentioned therein, which is binding on us  
**Therefore, the present RA is not maintainable.**

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3. That apart, it would be pertinent to reiterate here that the scope of review is very limited. The Tribunal under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with the provisions of Order 47, Rule 1 of CPC exercises the power of review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. Since none of these ingredients is available in the present RA, the same deserves to be dismissed. We do so accordingly.



(S.P. Biswas)  
Member (A)



(A.V. Haridasan)  
Vice-Chairman (J)

/gtv/